

**IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE  
BEFORE**

**HON'BLE SHRI JUSTICE ANIL VERMA**

**ON THE 25<sup>th</sup> OF NOVEMBER, 2022**

**MISC. CRIMINAL CASE No. 55564 of 2022**

**BETWEEN:-**

**REHAN @ RIHAN S/O MUBARIK, AGED  
ABOUT 19 YEARS, OCCUPATION:  
LABOURER LEN MOHALLA, TEHSIL  
NARSINGGARH DISTRICT RAJGARH  
(MADHYA PRADESH)**

**.....PETITIONER**

***(SHRI MUKESH SINJONIA, LEARNED  
COUNSEL FOR THE PETITIONER )***

**AND**

**THE STATE OF MADHYA PRADESH  
STATION HOUSE OFFICER THROUGH  
POLICE STATION NARSINGGARH,  
DISTRICT RAJGARH (MADHYA PRADESH)**

**.....RESPONDENT**

***( SHRI TARUN PAGARE PL APPEARING ON  
BEHALF OF ADVOCATE GENERAL)***

*This application coming on for hearing this day, the court  
passed the following:*

**O R D E R**

Applicant has filed this first bail application under Section

439 of the Code of Criminal Procedure, 1973. He is in Jail since 14.8.2022 in connection with Crime No. 483/2022 registered at P.S. - Narsingharh District Rajgarh (M.P.) for commission of offence punishable under Section 307, 34 of IPC.

As per the prosecution story, on 13.8.2022 while complainant Jeevan was starting his motorcycle at Chhatri Chouraha at that time the applicant alongwith other co-accused person came there. The present applicant caught hold his hands and other co-accused persons attacked on him by means of knife due to which complainant received injury over his right wrist and back. Complainant Jeevan lodged an FIR at police Station Narsingharh. Accordingly a case has been registered against the applicant.

Learned counsel for the applicant submits that applicant is innocent and he has been falsely implicated in this matter. Applicant is in jail since 14.8.2022. He did not use any weapon at the time of incident, he is young person of 19 years of age and also a student and permanent resident of District Rajgarh. Final conclusion of trial will take considerable long time. Hence, he prays that applicant be released on bail.

*Per-contra*, learned PL for respondent/State opposes the bail application and prays for its rejection, but he fairly admits that applicant has no criminal past.

Perused the case diary as well as the impugned order of the court below.

Considering all the facts and circumstances of the case, arguments advanced by counsel for the parties, nature and gravity of allegation as also taking note of the fact that the role of present applicant is very limited allegedly he only caught hold hands of victim, no weapon has been seized from his possession and he did not use any weapon at the time of incident, he has no criminal antecedent, investigation is over, but final conclusion of trial will take considerable long time, I deem it proper to release the applicant on bail.

Accordingly, without commenting on the merits of the case, the application is allowed. It is directed that the applicant be released on bail upon his furnishing a personal bond in the sum of **Rs.75,000/- (Rs. Seventy Five Thousand only)** with one solvent surety in the like amount to the satisfaction of the trial Court for his appearance before the trial Court, as and when required. He shall abide by the conditions enumerated u/S. 437(3) Cr.P.C.

Certified copy as per rules.

**(ANIL VERMA)**  
**J U D G E**

*BDJ*